

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 221/2006
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SECTION OFFICER (Judl.)

*Subh
26/10/17*

(14th August 2006)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDERS SHEET

1. Original Application No. 221/06
 2. Misc Petition No. _____
 3. Contempt Petition No. _____
 4. Review Application No. _____

Applicant(s) R. Bhattacharjee & Ans.

Respondent(s) U. O. I. Tony.

Advocate for the Applicant(s) J. Puskayastha
B. Sarma

Advocate for the Respondent(s) Case

Notes of the Registry	Date	Order of the Tribunal
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24.08.2006 Present: Hon'ble Sri K.V. Sachidanandan
Vice-Chairman.

The application is in form
is filed in F. F. of MS. No.
disposed via. P. D.
No. 26.6.326.032

Dated 22.8.06

Deekha
Dy. Registrar

Rai

23.8.06

Heard learned Counsel for the
parties. The Application is disposed of in
terms of the order passed in separate
sheets. No order as to costs.

Vice-Chairman

Steps Taken

/mb/

Rai

29.8.06

C Copy has been
collected by 1/1
Advocate for 1/1
application as 29.8.06
and 2 copy of the same
has been handed over
to the 1/1 for 1/1 days.

Rai

31.8.06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

221 f 2006

O.A. No.

24.08.2006

DATE OF DECISION

Shri Romomoy Bhattacharjee

Applicant/s

Mr J. Purkayastha and Mr B. Sarma

Advocate for the
Applicant/s.

Versus -

Union of India & Others

Respondent/s

Mr M.U. Ahmed, Addl. C.G.S.C.

Advocate for the
Respondents

CORAM

HON'BLE SRI K.V. SACHIDANANDAN, VICE-CHAIRMAN
HON'BLE

1. Whether reporters of local newspapers may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment ? Yes/No

Vice-Chairman

24/8/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 221 of 2006.

Date of Order : This the 24th day of August 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

1. Romomoy Bhattacharjee
S/o Late Rama Ranjan Bhattacharjee
Asstt. Accounts Officer,
Office of the Accountant General (A & E)
Meghalaya, Shillong.
2. Surendra Prasad Roy,
S/o Achhelia Roy
Asstt. Accounts Officer
Office of the Accountant General (A & E)
Meghalaya, Shillong.

... Applicants.

By Advocates Mr J. Purkayastha and Mr B. Sarma.

- Versus -

1. The Comptroller and Auditor General of India,
10, Bahadur Shah Jafar Marg,
New Delhi - 2.
2. The Accountant General (A & E), Assam,
Maidamgaon, Beltola, Guwahati - 29.
3. The Accountant General (A & E)
Meghalaya, Shillong.
4. The Sr. Dy. Accountant General (A & E)
Nagaland, Kohima.

... Respondents.

By Advocate Mr M.U. Ahmed, Addl. C.G.S.C.

.....

ORDER (ORAL)

K.V. SACHIDANANDAN, (V.C.)

There are two Applicants in this Application. Since the grievances of the Applicants and the reliefs prayed for are also common, they are permitted to espouse their grievances in a single

Application jointly in terms of Rule 4(5)(a) of the CAT(Procedure) Rules 1987. The Applicant No. 1 joined in service as a Clerk/Typist on 07.12.1987. Thereafter, he was promoted to the post of Section Officer and finally promoted as Assistant Accounts Officer on 02.01.2006. Similarly, the Applicant No. 2 joined his service on 02.04.1994 as Clerk/Typist, thereafter, he was promoted to the post of Section Officer and finally promoted as Assistant Accounts Officer in the Office of the Respondent No. 3. The Accountant General (A & E), Meghalaya, Shillong vide order dated 31.07.2006 transferred the Applicants from Shillong to Sr. DAG (A & E), Nagaland, Kohima on deputation basis much against their options. The Applicants have been released with effect from 31.07.2006. The Applicants filed representations on 01.08.2006 and 10.08.2006 before the Competent Authority and the Respondents did not respond on the same. Aggrieved by the said inaction of the Respondents, the Applicants have filed this Application seeking the following reliefs :-

"8.1 To quash and set aside the impugned order Circular No. 3620 dated 31.07.06 (Annexure - 6.)"

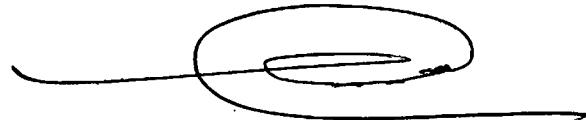
2. Heard Mr J. Purkayastha, learned Counsel for the Applicants and Mr M.U. Ahmed, learned Addl. C.G.S.C. for the Respondents.

3. Mr J. Purkayastha, learned Counsel for the Applicants submitted that as per annexure - 7, there are vacancies in Arunachal Pradesh and Mizoram and the Applicants could have been considered in the said vacancies. Counsel for the Applicant further submitted that he will be satisfied if a direction is given to the Respondent No. 3 to consider the dispose of the representations dated 01.08.2006 and

10.08.2006 filed by the Applicants within a time frame. Mr M.U. Ahmed, learned Addl. C.G.S.C. for the Respondents submitted that he has no objection, if such a course is adopted.

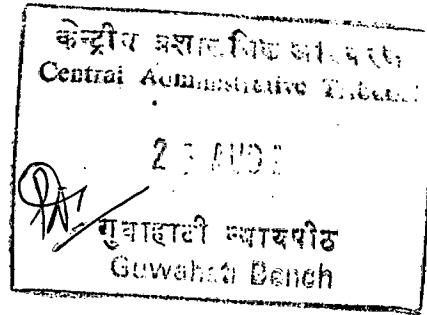
4. Accordingly, this Tribunal directs that the Respondent No. 3 and/or any other Competent Authority shall consider and dispose of the representations dated 01.08.2006 and 10.08.2006 within a period of two months from the date of receipt of copy of this order. The Applicants are directed to send a copy of the O.A. as well as copy of the representations alongwith this order to the concerned authority forthwith. In the interest of justice, this Court also directs that till the disposal of the representations, the impugned order dated 31.07.2006 (Annexure - 6) will be kept in abeyance so far as the Applicants are concerned and will be permitted them to continue in the present place in Shillong.

The O.A. is disposed of at the admission stage itself. No order as to costs.



(K. V. SACHIDANANDAN)
VICE-CHAIRMAN

/mb/



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,: GUWAHATI BENCH

O.A. NO. 221 /2006

SYNOPSIS

That the applicants are citizens of India. The applicant No.1 joined service as a Clerk/Typist on 7.12.87. Thereafter, he was promoted to the post of Section Officer and finally promoted as Asstt. Accounts Officer on 21.1.06. Similarly the applicant No.2 joined his service on 2.4.94 as Clerk/Typist, thereafter he was promoted to the post of Section Officer and presently he is holding the post of Asstt. Accounts Officer in the office of the Respondent No.3. The present application is being jointly filed against the order dated 31.7.06 vide circular No. 3620 from the office of the Accountant General (A&E), Meghalaya, Shillong in pursuance of which the applicants herein stand released w.e.f. 31.7.06 on deputation basis in the office of Sr. DAG (A&E), Nagaland, Kohima consequent upon cadre separation. The applicants were under legitimate expectation that in pursuance of cadre separation, they will be accommodated in their choice of office/deficit office. However to shock of their lives vide circular No.3620 dated 31.7.06 issued from the office of the Respondent No.3 , both the applicants found released and sent on deputation in the office of the Sr. D.A.G.(A&E), Nagaland, Kohima w.e.f. 31.7.06. The applicants filed representations before the competent authority against such apathy towards them for not allocating the office of preferences for deputations, where vacant posts still exists. Finding no alternative the applicants have preferred the present application.

Filed by,

*Jaideep Purkayasha
Advocate.*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,: GUWAHATI BENCH

O.A. NO. 221 /2006

BETWEEN

Ramomoy Bhattacharjee and another

.....Applicants

- AND -

The Comptroller Auditor General of India and others

.....Respondents

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*Filed by:
Jaideep Panthayaksha
Advocate.*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,: GUWAHATI BENCH

O.A. NO. 221 /2006

*filed by "9
The Appellants
Through
Ganesh Panayat
Advocate*

BETWEEN

1. Ramomoy Bhattacharjee

S/o Late Rama Ranjan Bhattacharjee,
Asstt. Accounts Officer,
Officer of the Accountant Genral (A&E),
Meghalaya, Shillong

2. Surendra Prasad Roy,

S/o Achhelal Roy,
Asstt. Accounts Officer,
Office of the Accountant General (A&E),
Meghalaya, Shillong

.....Applicants

AND –

1. The Comptroller Auditor General of India,
10, Bahadur Shah Jafar Marg, New Delhi-2

2. The Accountant General (A&E), Assam,
Maidamgaon, Beltola, Guwahati- 29

3. The Accountant Genral (A & E),
Meghalaya, Shillong

4. The Sr. Dy. Accountant General (A&E),
Nagaland, Kohima.

.....Respondents



DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

The present application is being jointly filed against the order dated 31.7.06 vide circular No. 3620 from the office of the Accountant General (A&E), Meghalaya, Shillong in pursuance of which the applicants herein stand released w.e.f. 31.7.06 on deputation basis in the office of Sr. DAG (A&E), Nagaland, Kohima consequent upon cadre reparation.

2. JURISDICTION OF THE TRIBUNAL :

The applicants declare that the subject matter of the instant application for which they want redressal is well within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION :

That the application is within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE:

4.1) That the applicants in the present case are aggrieved against the order dated 31.7.06 passed by the Office of the Accountant General (A&E), Meghalaya etc., Shillong. The grievances of the applicants are common and the reliefs which they are seeking are also common. Hence the present application is

being filed jointly as the applicants have a common interest in the matter. The Hon'ble Tribunal may be pleased to give liberty to the Applicants to file this application jointly in terms of Rule 4(5) (a) of the CAT Procedure Rules, 1987.

- 4.2) That the applicants are citizens of India. The applicant No.1 joined service as a Clerk/Typist on 7.12.87. Thereafter, he was promoted to the post of Section Officer and finally promoted as Asstt. Accounts Officer on 21.1.06. Similarly the applicant No.2 joined his service on 24.5.94 as Clerk/Typist, thereafter he was promoted to the post of Section Officer and presently he is holding the post of Asstt. Accounts Officer in the office of the Respondent No.3.
- 4.3) That the office of the Accountant General (A&G) , Assam , Maidamgaon, Beltola formulated a policy for transfer/posting of common cadre officers in the North Eastern Region. Wherein as per office letter No.1334-NGE(APP)/104.95 dated 1.10.90 the AAOs/AOs/Sr. AOs are to be posted to the office of their choice as far as possible. If however, it is not possible to post them to the office of their choice they are posted to other offices on rotation basis for a specified period.

4.4) That recently a circular on cadre separation was issued vide Circular No. AG/Sep/Gr.'B'/2006/141 dated 30.3.2006 from the office of the Accountant General (A&E), Assam, Guwahati. In the said circular, the headquarters office has decided to separate the common Group 'B' cadre from Section Officers to Sr. Accounts Officers in the A&E offices of the North Eastern Region which was earlier controlled by the Accountant General (A&E), Assam. To implement the above scheme of separation of cadres of Group 'B' posts, all the present Group 'B' officers (Section Officers to Sr. Accounts Officers) are thereby directed to exercise options. According to this policy the concerned officers in the cadre were required to exercise options and the respondent authorities on their part would post them to the office of their choice. The said circular in connection with separation of common Group 'B' cadres was circulated by forwarding letter dated 5.4.06.

Copies of the forwarding letter dated 5.4.06 along with circular on cadre separation dated 30.3.06 are annexed herewith and marked as Annexure -1 colly.

4.5) That it was in pursuance of the abovementioned developments that vide circular No.239 dated 21.4.06 it was further informed by the official respondents that a revised option form along with some clarifications was furnished in connection with the separation of common Group-'B' cadres from Sections Officers to Sr. Accounts Officers. In the said circular it was stated

that officers should exercise their option latest by 27.4.06 positively. If no option is received from the officers, they will be permanently allocated to the deficit office(s) on the basis of administrative convenience.

Copy of the Circular dated 21.4.06 is annexed herewith and marked as Annexure-2.

4.6) That in pursuance of circular dated 21.4.06, the applicants exercised their options in the event of separation of existing common cadre for Group-'B' posts of Sr.AO/AO/AAO/SO.

Copies of options forms are annexed herewith and marked as Annexure -3 colly.

4.7) That it is pertinent to mention herein that as per circular on cadre separation, if an officer who has given preference for more than one office for permanent allocation will be considered for permanent allocation as per his seniority and option exercised by him. If he can not be accommodated to the office of his first choice he will be considered for permanent allocation to the office mentioned at Sl. No.2 and so on . If , however he can not be accommodated to any of these offices as per his seniority and option he will remain under the cadre control of the Accountant General (A&E), Assam , Guwahati and posted on deputation to the deficit office(s) till he is permanently allocated to any of the offices mentioned in the option against the subsequent vacancy

arising in the concerned offices. In continuation of this objective, Respondent No.3 vide circular No. Estt.I/697 dtd. 17.5.06 sought from the unaccommodated Group-'B' officers including the present applicants that the excess persons in each cadre (Sr.AO/AO/AAO/SO) who cannot be accommodated in the office of their preference against the required strength of that office as per their seniority, shall be posted on deputation basis to the office from which number of applies is less than the required strength of that office i.e. deficit office(s) and for which Group-'B' officers were requested to submit their option in the prescribed proforma on or before 22.5.06 positively.

Copies of circular dated 16.5.06 along with 17.5.06 are annexed herewith and marked as Annexure -4 colly.

4.8) That in pursuance of the Circular dated 16.5.06 applicants exercised their options for deputation.

Copies of their options for deputation are annexed herewith and marked as Annexure -5 colly.

4.9) That the applicants were under legitimate expectation that in pursuance of cadre separation, they will be accommodated in their choice of office/deficit office. However to shock of their lives vide circular No.3620 dated 31.7.06 issued from the office of the Respondent No.3 , both the applicants found

released and sent on deputation in the office of the Sr. D.A.G.(A&E), Nagaland, Kohima w.e.f. 31.7.06.

Copy of the impugned order dated 31.7.06 is annexed herewith and marked as Annexure -6.

4.10) Be it mentioned herein that despite having vacancy positions in other deficit offices, the respondent authorities passed in haste the impugned order dated 31.7.06 which is in clear violation of policy for transfer/posting of officers. In this regard it is worthwhile to mention herein that as on date there are tentative vacancy positions in the deficit offices and effort was not made to fill-up all the vacant posts. The respondent authorities could well accommodated the applicants on deputation basis, which they failed to do so.

Copy of the circular dated 19.5.06 is annexed herewith and marked as Annexure -7.

4.11) That the applicants beg to state that they filed representations before the competent authority against such apathy towards them for not allocating the office of preferences for deputations, where vacant posts still exists.

Copies of the representations dated 10.8.06 and 1.8.06 are annexed herewith and marked as Annexure -8 colly.

4.12) That the respondents by their arbitrary behaviour have violated the fundamental right of the applicants guaranteed under Article 14 of the Constitution. The Respondents should treat their officials fairly and in a non-discriminatory manner. The applicants are not seeking any preferential treatment from the Respondents what they are seeking is the just and fair treatment.

4.13) That the applicants have made out a *prima facie* case of arbitrariness and illegality on the part of the respondents in issuing the impugned order dated 31.7.06. The present case is a fit case wherein this Hon'ble Tribunal may be pleased to suspend the aforesaid impugned order and the same has no element of public interest or administrative exigency. The balance of convenience is in the favour of the applicants as they are yet to take over charge on deputation. Hence the applicants would suffer irreparable loss and injury if the interim order as prayed for not passed by this Hon'ble Tribunal.

4.14) That the applicants file this application bonafide for securing the ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

5.1 Because the impugned order dated 31.07.06 whereby the applicants stand released w.e.f. 31.07.06 to enable them to join in their new place of posting on

deputation basis have been issued arbitrarily on extraneous considerations and as such the same are in continuation of Article 14 of the Constitution.

5.2 Because the impugned order has been issued without any just and sufficient reason. When so many vacant posts are lying and the respondents could easily accommodate the applicants, there is no reason as to why the Applicants should be sent on deputation basis dehors the options exercised by them.

5.3 Because the respondents have not followed any uniform principle as in the circular of cadre separation in the matter of postings on deputation basis.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicants state that they have no other alternative efficacious remedy except by way of approaches this Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The Applicants further declare that no other application, writ petition or suit in respect of the subject matter of the instant application is filed before any other Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application. Writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

8.1 To quash and set aside the impugned order Circular No.3620 dated 31.07.06
(ANNEXURE-6).

8.2 Pass such other order/orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

8.3 Cost of the application.

9. INTERIM ORDER PRAYED FOR:

In the facts and circumstances of the case, the Applicants pray that this Hon'ble Tribunal may be pleased to suspend the impugned order dated 31.07.06.

10.....

The Application is filed through Advocate.

11. PARTICULARS OF THE I.P.O.:

(i) I.P.O. No. : 26G 326032
(ii) Date : 22.8.06
(iii) Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

VERIFICATION

I, Ramomay Bhattacharjee, aged about 42 years, son of Lt. Rama Ranjan Bhattacharjee, resident of Beharbari, Guwahati - 781029 do hereby solemnly affirms and verify that the statements made in the accompanying application in paragraphs 4.1 to 4.3, 4.12, 4.13, 4.14..... are true to my knowledge; those made in paragraphs 4.4, 4.5, 4.6 to 4.11 being matters of records are true to my information derived therefrom. The grounds urged are as per legal advice. I have not suppressed any material fact.

And I sign this verification on this the 22nd day of August, 2006 at Guwahati.

Ramomay Bhattacharjee

DEPONENT

**OFFICE OF THE ACCOUNTANT GENERAL (A&E), MEGHALAYA ETC.,
SHILLONG**

Circular No. Esrr.1/16

Dated :- 05-04-2006

Enclosed please find a Circular along with a Form of Option in connection with separation of Common Group-B Cadres from Section Officers to Senior Accounts Officers amongst the Accounts & Entitlement Offices of the North East Region received from the Office of the Accountant General (A&E), Assam, Guwahati.

The required information is to be filled up by each Section Officer, Assistant Accounts Officer, Accounts Officer and Senior Accounts Officer in the prescribed pro-forma and the same be submitted to establishment-I section on or before 18-04-2006 positively.

In case the Option Form of this office is not received the Cadre Controlling Authority will assume that the concerned officer has no option to offer.

The cadre strength as on date in each of the cadres in each of the offices is as follows :-

Name of Office	Sr.AO	AO	AAO	SO
AG(A&E), Assam	21	08	65	10
AG(A&E), Meghalaya (including Mizoram & Arunachal Pradesh)	13	03	40	08
Sr.DAG(A&E), Tripura	06	01	19	02
Sr.DAG(A&E), Manipur	07	02	15	03
Sr.DAG(A&E), Nagaland	04	01	13	01

NOTE :- (The date of sending option may be read as 25th April, 2006 instead of 15th April, 2006 in the enclosed CCA's Circular No. AG/Sep/Gr-B/2006/141 dated 30-03-2006.)


Deputy Accountant General (Admn)

Memo No. Bstt.I/SOC/Group-B/2006-07/17-79

Dated :- 05-04-2006

Copy to:-

Sr. Accounts Officer/Accounts Officer

Sl.No.	Name of Officers	Designation	Signature
1.	Sri Arindra Bhattacharjee	Sr. Accounts Officer	
2.	Sri Amalendu Das	Sr. Accounts Officer	
3.	Sri Panna Lal Das	Sr. Accounts Officer	
4.	Sri Ses Kanta Sharma	Sr. Accounts Officer	
5.	Sri Parbati Prasad Karmakar	Sr. Accounts Officer	
6.	Sri Sankur Paul	Sr. Accounts Officer	
7.	Sri Y. Mannobi Singh	Sr. Accounts Officer	
8.	Sri Rathindra Kumar Das	Sr. Accounts Officer	
9.	Sri L. Iboyma Singh	Accounts Officer	
10.	Sri Kanai Behari Deb	Accounts Officer	
11.	Sri Swapna Kumar Nath	Accounts Officer	
12.	Sri Moti Lal Sinha	Accounts Officer	
13.	Sri Tapash Chakrabarty	Accounts Officer	
14.	Sri Ph. Jugindro Singh	Accounts Officer	
15.	Smt. Veronica Lyngdoh	Accounts Officer	
16.	Sri Prasanta Dutta	Accounts Officer	

CERTIFIED AS TRUE COPY
Advocate

Assistant Accounts Officer/Section Officers

Sl.No (1)	Name of AAO/SO (2)	Section (3)	Signature (4)
1.	Pankaj Dev Choudhury, SO.	Estt-I	
2.	Mihir Kanti Das, AAO	DA Cell	
3.	Ashish Banerjee, SO	Record-I	
4.	Ramomoy Bhattacharjee, SO	Record-II	
5.	Devnishish Bhattacharjee, AAO	Old Rec/APAC	
6.	Ashim Kr. Saha, AAO	PAO	
7.	Rajyapni Deokota, SO	TMC	
8.	Sabyasachi Choudhury, AAO	IT'A	
9.	Shovan Kr. Kar, SO	IT'A	
10.	Manjita Roy Choudhury, AAO	Conf.Cell	
11.	Alok Kr. Chakrabarty, SO	Treasury	
12.	Arun Kumar Nath, AAO	Pension	
13.	Madhabi Deb, AAO	MG-I	
14.	D.Issac, AAO	MG-II	
15.	Ashit Dhar, AAO	MUD	
16.	Surendra Prasad Roy, AAO	MPF-I	
17.	Rajesh Kr. Rasaily, AAO	MPF-II	
18.	Kumar Karki, SO	MPF-COM	
19.	Sukesh Ranjan Deb, AAO	MZ-Book	
20.	Ramesh Kr. Biswa, AAO	AP-Book	
21.	Thomas Sebastian, AAO	Megh.Book	
22.	Haukholam Tythul, AAO	MZ-Appro.	
23.	B.Roles Wahlang, AAO	AP-Appro.	
24.	Haline Roy Nongrum, AAO	Megh. Appro.	
25.	Steven Josper Swer, AAO	MZ-VI.C	
26.	Seburius Nangbabi, AAO	AP-VLC	
27.	Keshab Gupta Roy, AAO	Megh/VLC	
28.	Krishna Basu Das, SO	EDP Cell	
29.	Mandira Purkayastha, SO	APC-I	
30.	Biswajit Dutta, SO	APC-II	
31.	Pijush Kanti Sur, SO	MC-I	
32.	Dipali (Mandal) Dus, SO	MC-II	
33.	Ratan Debnath, SO	MZC-I	
34.	Uttam Kr. Saha, SO	MZC-II	
35.	Partha Pratim Choudhury, AAO	MZC-3	
36.	Abhijit Biswas, SO	APW	
37.	Ajit Kumar Deb, AAO	MW	
38.	Amit Chakrabarty, AAO	API	
39.	Sri. Hitesh Ch. Kalita, SO	MF	
40.	Shipra Ghosh, AAO	MZAC	
41.	Sunitra Dey, AAO	MAC	
42.	Dhireswar Boro, SO	Treasury	
43.	Pradip Kr. Das(I), SO	Inspection.	
44.	Sanjoy Rn.Dey, AAO	(Iqrs/Field)	
45.	Nilodhwi Mishra, AAO		
46.	Sadhan Paul, SO		
47.	Adhir Chakrabarty, AAO	Secretary to AG	

CERTIFIED AS TRUE COPY
S. K. CHAKRABARTY
Advocate

14
(3)
22

OFFICE OF THE ACCOUNTANT GENERAL(A&E) ASSAM, GUWAHATI

Circular on Cadre Separation

Circular No.AG/Sep/Gr.'B'/2006/14]

Dated 30/3/2006

- I. Headquarters office has decided to separate the common Group 'B' cadre from Section Officers to Sr. Accounts Officers in the A&E offices of the N.E. region, hitherto controlled by the Accountant General(A&E) Assam, Guwahati.
- II. The offices to which the staff may exercise their one time option are the A&E offices at Assam, Meghalaya, Manipur, Tripura, Nagaland and the newly created offices of Mizoram and Arunachal Pradesh.
- III. The separation of Group 'B' cadres would be in accordance with the following criteria :-
- IV. The existing staff may be allocated on permanent posting against the required strength on the basis of the seniority of the officers who have exercised their option for allocation to such offices, irrespective of their base office.
- V. If the number of optees for a particular office is more than the required strength of that office, the excess persons in each cadre (SAO/AO/AAO/SO), who can not be accommodated in the office of their preference against the required strength of that office as per their seniority, shall be posted on deputation basis to the office for which number of optees is less than the required strength of that office viz. deficit offices. If sufficient volunteers are not available for such posting on deputation basis, the junior most persons in excess of required strength in each cadre shall be sent to deficit office on deputation basis. No willingness shall be necessary for this purpose but deputation allowance shall be payable. However, they may be asked to give their preference for such posting mentioning the names of deficit offices and as far as possible they may be posted to such deficit offices on the basis of their seniority and preference given by them for this purpose. These persons shall be posted to the office of their choice on the basis of their seniority on availability of subsequent vacancies against the required strength in such offices. The surplus optees shall also form part of the cadre of their office for which option was exercised by them.
- VI. If the number of optees for a particular office is less than the sanctioned strength of that office all the optees shall be allocated to that office. The remaining vacancies shall be filled by deputation of surplus optees as per guidelines laid down at V above. The vacancies arising due to repatriation of the deputationists to the office of their choice will be filled up by the concerned offices as per provisions contained in the Recruitment Rules for the concerned posts.
- VII. The promotions to Group 'B' posts after the separation of cadre shall be made by the concerned offices from amongst the eligible officers of their office. However, in surplus offices no further promotion will be made till all the

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ADVOCATE

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surplus optees posted to deficit offices on deputation basis are accommodated in these offices.

VIII. Direct recruitment will be done in the deficit offices only against the requisition already placed/to be placed to Staff Selection Commission.

IX. With a view to implement the above scheme of separation of cadres of Group 'B' posts, all the present Group 'B' Officers (Section Officers to Senior Accounts Officers including those on deputation and on foreign service) of this office are hereby directed to exercise their options in the enclosed "**FORM OF OPTION**" and submit the same to the Senior Accounts Officer/Admn. of this office by 15th April, 2006 positively. He should also prepare a list of officers on leave and ensure sending of this circular with 'Option Form' to them by Registered post.

15/03/06
Sr. Dy. Accountant General (Admn.)

John W. Advocate
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FORM OF OPTION

In the event of separation of existing common cadre for Group 'B' posts of (Sr.AO/AO/AAO/SO) of the A&E offices of the Indian Audit & Accounts Department located in the North East, I Shri/ Smt./ Ms., working in the office of the, as(designation), knowing fully that the option so exercised shall be final and no further change in the above option shall be allowed in any case, do hereby opt to be finally allocated to the following office(s) in order of preference.

1. Office of the

2. Office of the

.....and so on.

(Signature)

Date..... Name.....

Station..... Designation.....

O/O the.....

Employee No.....

CERTIFIED AS TRUE COPY
DR. K. D. SINGH

OFFICE OF THE ACCOUNTANT GENERAL (A&E), MEGHALAYA, ARUNACHAL
PRADESH & MIZORAM::::SHILLONG-793 001

Circular No. 239

Date : 21.04.2006

In continuation to this office Circular No. Estt. I/16 dated 5.4.2006 and No. 206 dated 17.4.2006 regarding option in connection with the separation of common Group 'B' cadres from Section Officers to Sr. Accounts Officers, it is informed that Hqrs. office has furnished a revised option form along with the following clarifications :-

1. No additional post is being created for the newly created offices of Mizoram and Arunachal Pradesh. Offices will be accommodated to these offices against the existing sanctioned strength already circulated by BRS wings of Hqrs. office on the basis of their option or otherwise.
2. Sr. AO, AO, AAO and SO will be treated four separate cadres and ratio of 80:20 in Sr. AO/AO and AAO/SO will be maintained while separating these cadres.
3. An officer who has given preference for more than one office for permanent allocation will be considered for permanent allocation as per his seniority and option exercised by him. If he cannot be accommodated to the office mentioned at Sl. No. 1 of the option form he will be considered for permanent allocation to the office mentioned at Sl. No. 2 and so on. If however, he cannot be accommodated to any of the above offices as per his seniority he will be posted on deputation to the deficit office(s) till he is finally allocated to any of the offices mentioned in the option.
4. It has already been made clear in the policy for separation of cadres that final allocation of Group 'B' officers belonging to common cadre shall be made strictly on the basis of their seniority-cum-option exercised by them irrespective of their base office.
5. Officers should exercise their option latest by 27.04.2006 positively. It has been made clear that if no option is received from the officers, they will be permanently allocated to the deficit office(s) on the basis of administrative convenience.

A copy of revised option form received from Hqrs. office is circulated to all the officers for necessary action.

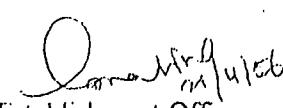
Sd/-
Dy. Accountant General (Admn)

Memo No. Estt. I/SOC/Gr. B/2006-2007/240-245

Date : 21.04.2006

Copy to :

1. Secretary to AG(A&E), Meghalaya etc. Shillong.
2. Steno to DAG(Admn)
3. Steno to DAG(AE & VLC)
4. All Sr. AOs/AOs/AAOs/SOs.
5. Notice Boards.
6. E.O. Book


Establishment Officer

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Shyam Lal
ADVOCATE

FORM OF OPTION

In the event of separation of existing common cadre for Group "B" posts of (Sr.AO/AO/AAO/SO) of the Civil A&E offices of the Indian Audit & Accounts Department located in the North East, I Shri/Smt./Ms..... working in the office of the as (designation), knowing fully that the option so exercised shall be final and no further change in the option shall be allowed in any case, do hereby opt to be finally allocated to the following office(s) in order of preference.

1. Office of the
2. Office of the

and so on.

(Signature)

Name.....

Designation :

Employee No.

Date:
 Station:

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File No. 123456789
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FORM OF OPTION

In the event of separation of existing common cadre for Group "B" posts of (Sr.AO/IAO/AAO/SO) of the Civil A&E offices of the Indian Audit & Accounts Department located in the North East, I Shri/Smt./Ms. SURENDRA PRASAD Roy working in the office of the A.I.C.A.E. Meghalaya, Shillong as Asstt. Accounts Officer (designation), knowing fully that the option so exercised shall be final and no further change in the option shall be allowed in any case, do hereby opt to be finally allocated to the following office(s) in order of preference.

1. Office of the A.I.C.A.E. Meghalaya, Shillong.
2. Office of the MIL

and so on. MIL

(Signature)

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Name: SRI SURENDRA PRASAD Roy,Designation: A.A.O

Date: 21/09/2006
Station: SHILLONG

Employee No. MLSF 2020238

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Advocate

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FORM OF OPTION

In the event of separation of existing common cadre for Group "B" posts of (Sr.AO/AO/AAO/SO) of the Civil A&E offices of the Indian Audit & Accounts Department located in the various

Department located in the North East, I
Shri/Smt/Mr.....Ramamoye Bhattacharyya.....
working in the office of the ...A.....G.....(A&L).....Meghalaya etc., Shillong
as ...A.S.H... Accounts Officer..... (designation), knowing fully that the
option so exercised shall be final and no further change in the option shall be allowed in
any case, do hereby opt to be finally allocated to the following office(s) in order of
preference.

1. Office of the Accountant General (A.G.E) Assam, Guwahati
2. Office of the — NIL —
and so on.

(Signature)

26/4/06

Name: RAMOMOY BHATTACHARJEE

Designation: Asstt. Account Officer

O.P.O. The A. B.I. (M.R.E) Meghalaya etc.
Shillong

Employee No. M.L.S.L.C. 2020334

Date: 26/4/06

Station: Shillong

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ANNEXURE -

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OFFICE OF THE ACCOUNTANT GENERAL (A&E) MEGHALAYA ETC :::
SHILLONG

Circular No. Estt-I/697

Dated : 17-5-2006

The Circular dated 16-5-2006 along with a form of Option for deputation in respect of surplus Group 'B' Officers received from the Office of the Accountant General (A&E) Assam, Guwahati is circulated to all concerned.

The concerned Group 'B' Officers of this office are requested to submit their option in the prescribed proforma to Estt.I section on or before 22-5-2006 positively.

Sd/-

Deputy Accountant General (Admn)

Memo No. Estt-I/SOC/Group 'B'/2006-07/698

Dated : 17-5-2006

Copy to:-

1. The concerned Gr. 'B' Officers.


Establishment Officer

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Advocate

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OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM
MAIDAMGAON, BELTOLA, GUWAHATI-781-029.

Circular No. AG/Sop/Gt/B/2006/25

May 16, 2006

As per clause V of policy for Separation of Common Cadre of Group 'B' officers in the A&E offices in N.E. Region as circulated vide Circular No. AG/ Sept/ Gt/B/2006/141 dated 30/3/2006, if the number of optees for a particular office is more than the required strength of that office, the excess persons in each cadre (Sr. A.O/A.O.A.A.O/S.O), who cannot be accommodated in the office of their preference against the required strength of that office as per their seniority, shall be posted on deputation basis to the office for which number of optees is less than the required strength of that office i.e. deficit offices as mentioned in the option form. As such, the following surplus (i.e. B officers) are hereby asked to give their preference for posting to the deficit offices on deputation basis. Posting, however, will be made on the basis of seniority and preference. Preference for deputation (if any) may kindly be given, if any, before 24th May, 2006, in the enclosed 'Form of Option'.

Sl. No.	Name	Designation	Office to which posted
1	SHRIDHAR RANJAN DEY	SR. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
2	JOSHOBHIR CH. GHOSH	SR. ACCOUNTS OFFICER	O/o the Sr. D.A.3 (A&E) Tripura, Agartala
3	BIJOY KUMAR GHOSH	SR. ACCOUNTS OFFICER	O/o the Sr. D.A.3 (A&E) Tripura, Agartala
4	JAGAT JYOTI ROY (II)	SR. ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
5	SANTANU KUMAR DAS	SR. ACCOUNTS OFFICER	Deputation
6	MEGNATH SARKAR	SR. ACCOUNTS OFFICER	O/o the Sr. D.A.3 (A&E) Tripura, Agartala
7	RATHINDRA CH. DILAWAR	SR. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
8	LOKAPRIYA DAS	SR. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
9	DEEP KUMAR DAS (III)	SR. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
10	SUBHAS CHANDRA DEY	SR. ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
11	SANKALPAUL	SR. ACCOUNTS OFFICER	

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SL NO.	NAME	POSITION	OFFICE TO WHICH ATTACHED
12.	SWAPAN KUMAR NATH	ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
13.	AMITA BHUAN DAS	ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
14.	JANARDHAN GOSWAMI	ACCOUNTS OFFICER	O/o the Sr. D.G (A&E) Nagaland, Kohima
15.	INDOYAMA SINGH	ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
16.	RAMANDEEP GHARAVORTY	ACCOUNTS OFFICER	O/o the D.G (A&E) Assam, Guwahati
17.	PH. DEGINDRA SINGH	ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
18.	MILUNMOKY DAS	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
19.	MANIKRANTI BARDHAN	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
20.	ASHUTOSH SUTRADHAR	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
21.	PHILIP LY	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
22.	PARIHAIRAHIM CHOWDHURY	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
23.	AMULYA SARMA	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
24.	SIPAZUDDIN AHMED	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
25.	SAIRAT DAS	ASSTT. ACCOUNTS OFFICER	O/o the Sr. D.G (A&E) Nagaland, Kohima
26.	DEBA PRASAD BHATTAGARJEE	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
27.	SANJU DAS	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
28.	RATAN KUMAR DAS	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
29.	GHATAI RAHA	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
30.	ATUP BURAGOHAIN	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
31.	KAMALENDU BHATTAGARJEE (II)	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
32.	KALPANATH KANTI DAS	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
33.	RATAN KUMAR DAS	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
34.	JIIT KUMAR DAS	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
35.	BINOY KUMAR MANDAL	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
36.	BABYASAGI G. KUDHURY	ASSTT. ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong

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Sl.No.	Name	Designation	Office to which attached
37.	RAMANOV BHATTAGAHEE	ASSTT ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
38.	AMRIT KALI DAS	ASSTT ACCOUNTS OFFICER	O/o the Sr. D.A.O (A&E) Tripura, Agartala
39.	DHRUBAJYOTI DEH	ASSTT ACCOUNTS OFFICER	O/o the A.G (A&E) Assam, Guwahati
40.	SUBRATA DAS GHOSH DURY	ASSTT ACCOUNTS OFFICER	O/o the Sr. D.A.G (A&E) Tripura, Agartala
41.	SURENDRA PRASAD JOY	ASSTT ACCOUNTS OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
42.	DIPALI MANDAL DAS	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
43.	DEBREKWAR DORO	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
44.	PRADIPT KUMAR DAS (I)	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
45.	RATAN DEBNATH	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
46.	SHOKAN CHANDRA KAROY	SECTION OFFICER	O/o the Mr. D.A.S (A&E) Manipur, Imphal
47.	AKOKKIR CHAKRABORTY	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
48.	DISWAJIT DUTTA	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
49.	SALIEN CHANDRA PAUL	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
50.	MANDIRA PURNAYASHA	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
51.	ASHISH RANERJEE	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
52.	HITESH CH. KALITA	SECTION OFFICER	O/o the A.G (A&E) Meghalaya, Shillong
53.	NEHAL CH. BISWAS	SECTION OFFICER	O/o the Sr. D.A.O (A&E) Tripura, Agartala

[Address of A.G/Sectional Head/Section Officer/Officer-in-Charge/AC/Sep/GC: B/2006]

S/0

Sr. Deputy Accountant General (Admin. & V.L.C.)

May 16, 2006

Copy for information to:-

1. The Accountant General (A&E) Meghalaya, Shillong.
2. The Sr. Deputy Accountant General (A&E) Nagaland, Kohima.
3. The Sr. Deputy Accountant General (A&E) Manipur, Imphal.
4. The Sr. Deputy Accountant General (A&E) Tripura, Agartala.
5. The Secretary to the A.G (A&E) Assam, Guwahati.
6. The PS to the A.G (A&E) Assam.
7. The Secdo Off. II attached to Sr. DAO (Admin.)
8. All Comptroller Officers.
9. Office file.

P
Sr. Deputy Accountant General (Admin. & V.L.C.)

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FORM OF OPTION FOR DEPUTATION

In the event of separation of existing Common Cadre for Group 'B' Post of the
offices of Indian Audit and Accounts Department located in the North-East, as per
Circular No. AG/Sop/Gt/B4/2006/141 dated 30/3/2006

Mr. Surendra Prasad Roy working in the office

of the Accountant General/ Sr. Dy. Accountant General (A&E)

Meghalaya, Shillong as
Asstt. Accountant Officer (designation) knowing fully that if I am not
initially allocated to the office of my option so exercised as per Circular dated 30/3/2006
for want of vacancy, I may be allocated on deputation basis to the following deficit
office(s) in order of preference:

(i) Office of the Accountant General/ Sr. Dy. Accountant General

(A&E) Arunachal Pradesh and so on

(ii) Office of the Accountant General/ Sr. Dy. Accountant General

(A&E) Mizoram

Signature

8/2

Name: Sh. SURENDRA P.D. RoyDesignation: A.A.ODate: 18/5/2006Place: Shillong1/2
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3/3
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By
ADVOCATE

FORM OF OPTION FOR DEPUTATION.

In the event of separation of existing German Cadre for Group 'H' Post of the
Offices of Indian Audit and Accounts Department located in the North-East, as per

Circular No. AG/Sep/Gen/B/2006/141 dated 30/3/2006

Mr. RAMOMAY BHATTACHARjee working in the office

of the Accountant General/ Sr. Dy. Accountant General (A&R)

Meghalaya, Shillong as

ASRA Accounts Officer (designation) knowing fully that if I am not
initially allocated to the office of my option so exercised as per Circular dated 30/3/2006

for want of vacancy, I may be allocated on deputation basis to the following deficit
office(s) in order of preference:

(i) Office of the Accountant General/ Sr. Dy. Accountant General

(A&E) Mizoram, Shillong and so on 2) A.G.(A&E), A.P. Shillong

3) A.G. (A&E) Nagaland, Kohima Signature 22/5/06

Name: Ramomay Bhattacharjee

Designation: A.O.

Date: 22/5/06

Place: Shillong

Name of deficit offices

1. Sr. A.O. Cadre - Meghalaya/Nagaland/ Arunachal Pradesh/Mizoram
2. A.O. Cadre - Meghalaya/Nagaland/ Arunachal Pradesh/Mizoram
3. A.A.O. Cadre - Manipur/Nagaland/ Arunachal Pradesh/Mizoram
4. S.O. Cadre - Manipur/ Arunachal Pradesh/Mizoram

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V. I. CATE

OFFICE OF THE ACCOUNTANT GENERAL (A&E), MEGHALAYA ETC,
SHILLONG- 793 001

Circular No. 3620

Date : 31/7/2006

Consequent on the separation of the Group 'B' Accounts & Entitlement cadres in the North East Region as per policy on Cadre Separation issued under Circular No. AG/Sep/Gr. 'B'/2006/141 dated 30/3/2006 read with Order No. AG(A&E), Assam, Guwahati Orders Nos. AG/Sep/Gr. 'B'/2006/64, AG/Sep/Gr. 'B'/2006/65 and No. AG/Sep/Gr. 'B'/2006/66 dated 28/07/2006 the following Group B officers are hereby transferred and posted to the office(s) as shown below.

The officers who are allocated/posted to an office other than this office stand released w.e.f. 31/07/2006 (AN) to enable them to join in their new place of posting.

The transfers are in the public interest.

Sr. Accounts Officer/Accounts Officer

Sl.No.	Name of Officers	Place of posting consequent upon cadre separation O/o The AG(A&E)/Sr.DAG(A&E)	Remarks
(1)	(2)	(3)	
1.	Sri Atanandu Das, Sr.AO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
2.	Sri Pannia Lal Das, Sr.AO	Office of the A.O.(A&E), Assam, Guwahati	Permanently allocated
3.	Sri Ses Kanta Sharma, Sr.AO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
4.	Sri Sankar Paul, Sr.AO	Office of the A.G.(A&E), Mizoram	On deputation basis
5.	Sri Y. Manuobi Singh, Sr.AO	Office of the Sr. D.A.G.(A&E), Manipur, Imphal	Permanently allocated
6.	Sri Rathindra Kumar Das, Sr.AO	Office of the A.G.(A&E), Meghalaya, Shillong	On deputation basis
7.	Sri L. Iboynima Singh, AO	Office of the A.G.(A&E), Arunachal Pradesh	On deputation basis
8.	Sri Kanan Behari Deb, AO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
9.	Sri Swapan Kumar Nath, AO	Office of the A.G.(A&E), Meghalaya, Shillong	On deputation basis
10.	Sri Moti Lal Sinha, AO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
11.	Sri Tapash Chakrabarty, AO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
12.	Sri Ph. Jugindro Singh, AO	Office of the Sr. D.A.G.(A&E), Nagaland, Kohima	On deputation basis
13.	Smt. Veronica Lyngdoh, AO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
14.	Sri Prasanta Dutta, AO	Office of the Sr.D.A.G.(A&E), Tripura, Agartala	Permanently allocated

Released on 28/7/2006 to join RTI, Shillong
[Authority : AG(A&E), Assam's Order No: Admn.1/7-1/Deptn/1998-99/1301 dated 21/7/2006]

Ch. W. Advocate
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Assistant Accounts Officer/Section Officers

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15.	Pankaj Dev Choudhury, S.O.	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
16.	Millir Kanti Das, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
17.	Ashish Banerjee, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
18.	Ramomoy Bhattacharjee, AAO	Office of the Sr. D.A.G.(A&E), Nagaland, Kohima	On deputation basis
19.	Devashish Bhattacharjee, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
20.	Ashim Kr. Saha, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
21.	Rajyapal Deokoth, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
22.	Sabyasachi Choudhury, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
23.	Shovon Kr. Kar, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
24.	Manjiri Roy Choudhury, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
25.	Alok Kr. Chakrabarty, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
26.	Arun Kumar Nath, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
27.	Madhabi Deb, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
28.	D. Isaac, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
29.	Ashit Dhar, AAO	Office of the A.G.(A&E), Assam, Guwahati	Temporarily accommodated
30.	Surendra Prasad Roy, AAO	Office of the Sr. D.A.G.(A&E), Nagaland, Kohima	On deputation basis
31.	Rajesh Kr. Rasaily, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
32.	Kumar Kurki, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
33.	Sukesh Ranjan Deb, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated

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34.	Ranmesh Kr. Biswa, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
35.	Thomas Sebastian, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
36.	Haukholam Tythul, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
37.	B.Roles Wahlang, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
38.	Hajing Roy Nongrum, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
39.	Steven Jospur Swer, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
40.	Seharius Nangbah, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
41.	Keshub Gupta Roy, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
42.	Krishna Basu Das, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
43.	Mandira Purkayastha, SO	Office of the Sr. D.A.G.(A&E), Manipur, Imphal	On deputation basis
44.	Biswajit Dutta, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 154 of 2006 or lifting of status quo.
45.	Pijush Kanti Sur, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
46.	Dipali (Mandal) Das, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated as per provision of MIR.
47.	Ratan Debnath, SO	Office of the A.G.(A&E), Arunachal Pradesh	Permanently allocated
48.	Uttam Kr.Saha, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
49.	Partha Pratim Choudhury, AAO	Office of the A.G.(A&E), Arunachal Pradesh	On deputation basis
50.	Abhijit Biswas, SO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
51.	Ajit Kumar Deb, AAO	Office of the A.G.(A&E), Mizoram	On deputation basis

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52.	Amit Chakrabarty, AAO	Office of the Sr. DAG(A&E), Tripura, Agartala	Permanently allocated
53.	Hitesh Ch. Kalita, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
54.	Shipra Ghosh, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Permanently allocated
55.	Sumitro (Das) Dey, AAO	Office of the A.G.(A&E), Meghalaya, Shillong	Temporarily accommodated
56.	Dhireswar Boro, SO	Office of the A.G.(A&E), Arunachal Pradesh.	On deputation basis
57.	Pradip Kr.Das(I), SO	Office of the A.G.(A&E), Mizoram.	On deputation basis
58.	Sanjoy Rn.Dey, AAO	Office of the A.G.(A&E), Meghalaya, Shillong.	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
59.	Nilodhwaj Mishra, AAO	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated
60.	Sathish Ch. Paul, SO	Office of the A.G.(A&E), Meghalaya, Shillong	Will continue in present place of posting till disposal of OA No. 143 and 151 of 2006 or lifting of status quo.
61.	Adhir Chakrabarty, AAO-cum- Secretary to AG.	Office of the A.G.(A&E), Assam, Guwahati	Permanently allocated

SAC-
Accountant General

Memo No. Estt. I/SOC/Gr. 'B'/2006-07/3621(A)

Date : 31/7/2006

Copy forwarded for information to :-

The Comptroller & Auditor General of India,
10, Bahadur Shah Zafar Marg,
Indraprastha Head Post Office,
NEW DELHI - 110 002.

SAC-
Accountant General

Medha Bhattacharya
Medha Bhattacharya
Medha Bhattacharya

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Medha Bhattacharya
Medha Bhattacharya

ENCLOSURE 7

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OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM
MAIDAMGAON, BELTOLA, GUWAHATI-781 029.

Circular No. AG/Sep./Gr. 'B'/2006/35

Dated: 19.05.2006

In continuation of this office Circular No. AG/Sep./Gr. 'B'/2006/25 dt. 16.05.2006, the tentative vacancy position of the deficit offices is hereby circulated to the concerned Gr. 'B' officers for information. However, actual position will be known only after completion of process.

Sl. No.	Name of the Office	Sr. Accounts Officer	Accounts officer	Asstt. Accounts Officer	Section Officer
1	Meghalaya	03	01		
2	Manipur			03	03
3	Nagaland	04	01	13	
4	Arunachal Pradesh	03	01	10	02
5	Mizoram	02	01	08	01

sd-
Sr. Deputy Accountant General (Admn.)

Memo No. AG/Sep./Gr. 'B'/2006/36

Dated: 19.05.2006

To
All concerned Gr. 'B' Officers

S. Accounts Officer (A)

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J. K. ADVOCATE

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ANNEXURE 8 Colly

01.08.2006

To

The Accountant General(A&E),
Assam, Beltola, Guwahati

Sub:- Separation of Group 'B' Accounts & Entitlement cadres in the North East Region.

Sir,

In inviting a reference to AG(A&E), Assam circular No. AG/Sep/Gr.'B'/2006/65 dated 28/07/2006, I am to state that consequent on the separation of Group 'B' Accounts & Entitlement cadres in the North Eastern region I have released and directed to join the office of Sr. Deputy Accountant General(A&E), Nagaland, Kohima.

In this connection I am to state here though I have opted to be allocated finally in the O/o the AG(A&E), Meghalaya and with first preference for deputation to the O/o the AG(A&E), Arunachal Pradesh and second preference in the O/o the AG(A&E), Mizoram incase I could not be accommodated to my office of preference. Contrary to my option, I have been posted to the O/o the Sr. Deputy Accountant General(A&E), Kohima, Nagaland though there exist 10 AAO post in Arunachal Pradesh and 9 AAO post in Mizoram office as per AG(A&E), Meghalaya etc, Shillong circular No. Estt.I/320 dated 26/04/2006. As per AG(A&E), Assam Circular No. AG/Sep/Gr.'B'/2006/65 dated 28.07.2006 the list depicting the officials transferred and posted on deputation basis clearly indicates that out 10 AAO posts in Arunachal Pradesh only 4 AAOs has been posted and keeping vacant 6 AAO posts. Also in the case of Mizoram out 9 AAO posts only 1 AAO post is filled up on deputation basis. Therefore it is evident from the above that my posting in the office of the Sr. DAG(A&E), Nagaland, Kohima is against the option exercised by me inspite of the fact that vacant post exists in Arunachal Pradesh and Mizoram where I have opted for deputation.

In view of the above, I am to request you kindly allocate to the office of my preference for deputation where vacant post still exists.

Thanking you in anticipation.

Yours faithfully,

S. P. S. DIPENDRA PRASAR
A.D.

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John
ADVOCATE

To

**The Accountant General (A&E) Assam,
Beltola, Guwahati-29**

**Through the Sr. Dy. Accountant General (Admin.)
O/o the A.G.(A&E) Assam, Guwahati-29**

**Sub: - Transfer on deputation to the office of the Sr. DAG(A&E), Nagaland,
Kohima.**

Sir,

With reference to above, I have the most honour to draw the following lines for favour of your sympathetic and kind consideration please.

That sir, I have joined the office of the A.G.(A&E) Assam on 07.12.1987, and subsequently I passed the SOGE departmental exam in the year 2000, and joined on promotion as Section Officer at Guwahati in the year 2002. I have been placed at the disposal of the office of the A.G.(A&E), Meghalaya etc. Shillong vide Admn. Order No.302 dated 14.02.05 in the same capacity and joined in that office on 04.04.2005 with the stipulation to repatriate to my mother office on completion of 18 months tenure. But sir, in the meantime my bad luck struck and given me a thunder bold to learn that despite of my option for permanent allocation to my mother office I have been allocated to the office of the Sr. DAG (A&E), Nagaland, Kohima, vide circular No 3620 dtd. 31.07.2006, a office which is alien to me in all respect on deputation basis.

This office order given me immense wound and causing sleepless night of my whole family consisting of two minor school going children and ailing wife who has undergone a major operation at Kolkata in September,2005.

That sir, it is needless to mention that the present office order would uproot me from my base and I would loose everything , my identity of birth place , relatives and even my own family who has since been residing in office quarter complex and they are not in a position to shift to a place like Kohima due medical reason, as my wife is under constant medication and supervision of medical expert in Guwahati and her life cannot be put in jeopardize due to this dislocation and arising out of this

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S. K. ADVOCATE

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present transfer order which ultimately seems to separate me from my family and the nearest and dearest.

That sir, it is needless to mention that present juncture put me under such a precarious position that I am under the greatest dilemma to choose between my family homestead, my relatives and earning bread and butter. But amidst all odd, there seems a rays of hope on learning that your honour has called upon deputation from this office to run the office of the Sr. DAG (A&E), Nagaland, Kohima which is now becomes deficit office and under the critical circumstances I find no other way than to pray your benevolent authority to have me transfer to my parent office, the moment, some body from the earlier Nagaland office will go on deputation basis to man that particular office.

Your kind sympathetic and favourable action in this regard will help me to save my family and my existence, which is at the verge of collapse.

Yours faithfully,


10/8/2006
(Ramomoy Bhattacharjee)
Asstt. Accounts Officer

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ADVOCATE